

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-102**  
IA-2089/C-III/ND /2020  
in  
IB-1443/(ND)/2019

**IN THE MATTER OF:**

Elite Steels (P) Limited

**Vs.**

Growthways Trading (P) Limited

...FINANCIAL CREDITOR

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 28.09.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent/CD : Mr. MohitNandwani, Advocate

For the Intervener/RP : Mr. Manoj Kumar Garg, Advocate for RP

**ORDER**

**I.A. No. 2089/C-III/ND/2020 filed in IB-1443/ND/2019 :**

Counsel for the Interim Resolution Professional (IRP) is present. Counsel for the suspended board of directors is present. During the course of hearing, it has been submitted by the parties that during March, 2020, the office premises [which is on rent] of the Corporate Debtor was visited by the Representatives of the parties for the inspection of documents. But the house owner did not give the documents.

In view of it, we *Suomoto* array the House owner as Respondent in the matter and issue Notice through Registry to him. The IRP is permitted to issue private notice to the House owner for his appearance through visual hearing on the next date.

List on 14.10.2020



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit